

Listed on: 11.01.2016

Court No. 5

Item No. 303

Section XI-A

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL No. 887 OF 2009 AND SLP (C) Nos. 24296-24299 of 2004

The University of Kerala Etc. Etc.

....Petitioners

Versus

**The Council of Principals of Colleges
in Kerala (Principals' Council) & Ors. Etc. Etc.**

...Respondents

OFFICE REPORT

CIVIL APPEAL No. 887 OF 2009

This an Appeal by Special Leave filed against the Judgment and Order dated 24th June, 2004 of the High Court of Kerala at Ernakulam in WP(C) No. 30845 of 2003(S).

Service of Notice of Lodgement of Petition of Appeal is complete on all the Respondents.

As per the directions Original Record has been returned to the concerned High Court.

It is submitted that the matter above-mentioned was listed before the Ld. Registrar on 09.03.2015 when she was pleased to pass the following order:

“Service of notice of lodgement of petition of appeal is complete. Original record returned back to the concerned Court as per directions.

Statement of case has not been filed. Time stipulated for the purpose has expired. It is presumed that the synopsis or list of dates already submitted is considered as correct. Registry to process the matter to list before the Hon'ble Court, as per rules.”

SLP (C) Nos. 24296-24299 of 2004

Service of show cause notice is complete on all the Respondents but No counter affidavit has been filed so far.

The matters above mentioned are listed before the Hon'ble Court with this office report.

Dated this the 8th day of January, 2015.

Sd/-

ASSISTANT REGISTRAR